

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

TRIBUNAL TO ADJUDICATE UPON INDUSTRIAL DISPUTES IN INSURANCE COMPANIES

Shri Sadhan Gupta (Calcutta—South-East): Under Rule 215, I beg to call the attention of the Minister of Labour to the following matter of urgent public importance and I request that he may make a statement thereon.

“Refusal of the Government of India to set up an All India Industrial Tribunal to adjudicate upon the Industrial dispute in Insurance Companies.”

The Deputy Minister of Labour (Shri Abid Ali): Sir, representations were received by Government from some Unions and associations of insurance employees demanding the appointment of an All-India Tribunal to adjudicate upon industrial disputes in insurance companies in India. Those organisations suggested that the Tribunal should enquire into the general demands of insurance employees, that is, salary scales, dearness and other allowances, bonus, gratuity, provident fund, medical aid, leave, working hours, holidays, security of service etc. The Government of India have carefully considered the demand for the countrywide adjudication on the pattern of the banks adjudication. The experience of the all-India adjudication in the banking industry has shown that it is very difficult for such tribunals to evolve suitable scales of pay and dearness allowances applicable to employees in a large number of branches and offices located in different parts of the country. It is felt that the adjudication of demands relating to pay scales etc. in individual units in the insurance industry could be dealt with more satisfactorily by a tribunal. The machinery provided under the Industrial Disputes Act, 1947 is always available for the settlement of disputes in any other units in the industry. In view

of these considerations the Government have decided not to set up an All-India Tribunal for the insurance industry.

MADHYA BHARAT TAXES ON INCOME (VALIDATION) BILL

The Deputy Minister of Finance (Shri M. C. Shah): I beg to move for leave to introduce a Bill to validate the levy, assessment and collection in the State of Madhya Bharat of certain taxes on income and on profits of business due in respect of the periods referred to in sub-section (1) of section 13 of the Finance Act, 1950.

Mr. Speaker: The question is:

“That leave be granted to introduce a Bill to validate the levy, assessment and collection in the State of Madhya Bharat of certain taxes on income and on profits of business due in respect of the periods referred to in sub-section (1) of section 13 of the Finance Act, 1950.”

The motion was adopted.

Shri M. C. Shah: I introduce* the Bill.

TAXATION LAWS (EXTENSION TO JAMMU AND KASHMIR) BILL

The Deputy Minister of Finance (Shri M. C. Shah): I beg to move for leave to introduce a Bill to provide for the extension of certain taxation laws to the State of Jammu and Kashmir and for matters connected therewith.

Mr. Speaker: The question is:

“That leave be granted to introduce a Bill to provide for the extension of certain taxation laws to the State of Jammu and Kashmir and for matters connected therewith.”

The motion was adopted.

Shri M. C. Shah: I introduce* the Bill.

*Introduced with the recommendation of the President.